

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 119
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 25.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:

Mr. Dhurap Das, Mr. Pranay Agarwal, Mr. Mohtashim Kibriya, Mr. Shariq Aiyaz, Advs. with Mr. Mohd. Nazim Khan, PCS

Mr. Pramod Sharma, RP

For the respondent

Mr. Jayant Mehta, Mr. Sudeep Cecil, Advs. for R1 in CA-1313/18

Mr. Anand Chibber, Sr. Adv., with Mr. Sudeep Cecil, Adv. for R2 in CA-1313/18

Mr. Vivek Malik, Mr. Yash Kotak, Advs. for R4 & 10 in CA-1313/18

Mr. Atul Singh, Adv. for R8 in CA-1313/2018

Mr. Varun Garg, Adv. for R3 & 9 in CA-1313/2018.

Mr. Vivek Malik, Mr. Yash Kotak, Advs. for R1 in CA-979/18

Mr. Atul Singh, Adv. for R3 in CA-979/2018

Mr. Karanveer Jindal, Adv. for R4 in CA-979/18 & R11 in CA-1313/18

Mr. Piyush Moona, PCA for Mr. Sandeep Raghav, R6

Mr. Siddharth B., Adv. for CoC

ORDER

CA-979(PB)/2018 & 1313(PB)/2018:-

In pursuance of theailable warrants issued on 08.02.2019 in CAs No. 979(PB)/2018 & 1313(PB)/2018, the following persons are present and marked their presence:-



Mr. Vineet Kumar Girotra, Ms. Anjul Mehta, Mr. Sandeep Raghav, Mr. Gaurav Sachdeva, Mr. Mewa Singh.

Let pleadings in both applications be completed within two weeks with a copy in advance to the counsel for the applicant-resolution professional.

List for arguments on 18.03.2019.

CA-88(PB)/2019 & CA-239(PB)/2019:-

Pleadings in these applications may also be completed.

List for arguments on 18.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

25.02.2019
Aarti Makker